BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 143/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018

Name of the Company:

Canbank Factors Ltd.

V/s.

Accord Industries Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. LAXIT MPATER

KOV

APPLICANT

At.

2. Nipun Singhvi and Vishal Dave (Adu) Applicant

ORDER

Learned Advocate Mr. Lalit Patel present for Financial Creditor/ Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Learned Counsel for petitioner represented that he will file authorisation letter and resolution along with affidavit.

List the matter on 24.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 23rd day of January, 2018.